

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP 214/2001 IN
OA 735/2000

New Delhi, this the 31st day of July, 2001

Hon'ble Shri Govindan S. Tampi, Member (A)
Hon'ble Shri Shanker Raju, Member (J)

Manoj Kumar
S/o Shri Ramavtar
D-18, Amar Colony
Nangloi, Delhi.

(By Advocate Shri Arun Bhardwaj)

... Applicant

V E R S U S

1. Shri Ajay Raj Sharma
Commissioner of Police
PHQ, IP Estate
New Delhi.
2. Shri Sewa Dass
Addl. Commissioner of Police
Establishment PHQ, IP Estate
New Delhi.
3. Shri Vivek Gogia
Addl. Dy. Commissioner of Police
Distt. South
New Delhi.

(By Advocate Shri Harvir Singh)

... Respondents

O R D E R (ORAL)

By Hon'ble Shri Shanker Raju,

Heard both the learned counsel for the parties.

2. By our order dated 6-12-2000, respondents have been directed to dispose of the appeal of the applicant keeping in view the observations made within a period of 30 days and a cost was also imposed on the appellate authority of Rs. 1000/- (Rs. one thousand only).

3. We find that in compliance, the respondents have considered the appeal of the applicant and passed an order dated 14-6-2001 as per the directions issued by this Court. However, we find that cost of Rs. 1000/- (Rs. one thousand only) is still to be paid.

4. We direct the respondents to pay the cost of Rs. 1000/- to the CAT, Library Fund, which, the learned counsel for the respondents accordingly paid today vide Cheque No. 354594. 

5. As the respondents have substantially complied with the directions of this Tribunal, we dismiss this CP and discharge the notices.

S. Raju

(Shanker Raju)
Member (J)

Govindan S. Tamari
Member (A)

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